

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR LANDS END TRUCKING PRIVATE LIMITED WAS OPERATING IN SALE OF TRUCKS, BEING AUTHORIZED DEALERS OF MERCEDES-BENZ TRUCKS AT 2ND FLOOR, ANSARI COMPLEX SONWAR, SRINAGAR - 190001, J & K
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Lands End Trucking Private Limited CIN:- U50400JK2018PTC010275
2. Address of the registered office	2nd Floor, Ansari Complex Sonwar, Srinagar - 190001, Jammu & Kashmir
3. URL of website	---
4. Details of place where majority of fixed assets are located	No Fixed Assets
5. Installed capacity of main products/ Services	--NIL--
6. Quantity and value of main products/ services sold in last financial year	Business Shut down since 2 years.
7. Number of employees/ workmen	--NIL--
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	--Not Available ---
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending a request to Resolution Professional at irplandsendtrucking@gmail.com
10. Last date for receipt of expression of interest	27.01.2023
11. Date of issue of provisional list of prospective resolution applicants.	06.02.2023
12. Last date for submission of objections to provisional list	11.02.2023
13. Process email id to submit EOI	irplandsendtrucking@gmail.com

Sd/-
Pariminder Singh Bhullar

Reg. No. - IBB/IIPA-002/IP-N01127/2021-2022/13700
Address: E-10/313, Mangal Puri Gali, Ghanpur Road, Khandwala, Near Water Tank, Amritsar- 143104, Punjab

Resolution Professional
For Lands End Trucking Private LimitedDate: 10.01.2023
Place: Amritsar**STATE BANK OF INDIA**

STRESSED ASSETS MANAGEMENT BRANCH, FIRST FLOOR, S.C.O. 99-107, MADHYA MARG, SECTOR 8-C, CHANDIGARH, PHONE NO. 0172-4567165

CORRIGENDUM FOR E-AUCTION SALE NOTICE

Public in general is hereby informed by this notice that E-Auction Sale Notice published in newspapers i.e. Financial Express & Amar Ujala on 10.01.2023 for **M/s R H Agro Overseas Pvt. Ltd., the DATE & TIME OF E-AUCTION may be read as 30.01.2023 (Monday) 11:00 Hrs To 15:00 Hrs.** instead of 28.01.2023.
Other terms remain the same.

Authorised Officer

FORM NO. V

[See Sub-Rule (2A) of Rule 5]

BEFORE THE DEBTS RECOVERY TRIBUNAL, UTTAR PRADESH AT LUCKNOW

600/1, University Road Near Hanuman Setu Temple, Lucknow-226007.

SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION**ORIGINAL APPLICATION NO. 962 OF 2022**

[Summons to defendant under Sub-Section 19(3) of the Recovery of Debts due to Banks and Financial Institution Act, 1993 read with Rules 12 & 13 of the Debt's Recovery Tribunal (Procedure), Rules 1993]

Dhanlaxmi Bank Limited

... Applicant

Versus

M/s Margdarshak Financial Services Limited & Others ...Defendants**SUMMONS**

To,

1. M/s Margdarshak Financial Services Limited

118, Dayal Farnes, Ganeshpur - Rehmanpur, Chinhat, Dewa Road, Lucknow-226019

2. Rahul J. Mitta

B-303, Amrapali Awadh Apartments, Faizabad Road, Indira Nagar, Lucknow-226010

...Defendants

In the above noted Original Application, you are required to file reply in the Paper Book form in two sets along with documents and affidavit(s) if any, personally or through your duly authorized agent or legal representative in this tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before this tribunal on 08.05.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Registrar,

Debts Recovery Tribunal

"IMPORTANT"

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Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower desires the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) / Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Ram Karan Yadav Mr. Balwan Singh Kanha Ji Enterprises Mrs. Madhu Madhu (Prospect No 968351 & 970867)	All that piece and parcel of: Aarazi No 1154 Min., Ka Jui Bagh Plot, Mauza Budhpur, With Plot Area Ad Measuring 900 Sq.Ft. and Built Up Area Ad Measuring 675 Sq.Ft., Machariya Tehsil And, Kanpur, Dist Kanpur Nagar Nabutsa, Kanpur, 208021, Uttar Pradesh, India	968351 is ₹ 15,39,494/- (Rupees Fifteen Lakh Thirty Nine Thousand Four Hundred Ninety Four Only) & 970867 is ₹ 1,14,252.00/- (Rupees One Lakh Fourteen Thousand Two Hundred Fifty Two Only)	10-Oct-2022	06-Jan-2023

For further details please contact to Authorized Officer at Branch Office: 1017, Tenth Floor, Cyber Heights, TC 2/2 and TC 5/5, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana

Place : Lucknow Date : 11/01/2023

Sd/- Authorized Officer, For IIFL Home Finance Ltd.

**punjab national bank**

..... Together for the better

CIRCLE SASTRA MOGA**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas the Undersigned being "Authorized Officer" of Punjab National Bank, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in Exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002, issued a demand notice under Section 13(2) of SARFAESI Act 2002 calling upon the following borrower(s)/Guarantor(s) to repay the amount mentioned in notice within 60 days of the date of receipt of the said notice.

The Borrower(s)/Guarantor(s) having failed to repay the amount notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in Exercise of the power conferred on him under section 13(4) of said ACT read with rule 8 of the Security Interest Enforcement Rules, 2002.

The Borrower(s)/Guarantor(s) in particular & the public in general is hereby cautioned not to deal with the said property and dealing with the property will be subject to the charge of the Punjab National Bank, for an amount details mentioned herein below.

The Borrower(s)/Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset(s).

Name of the Branch Borrower(s)/Guarantor(s) Mortgagor(s)	Description of the Property Mortgaged	Date of Demand Notice	Date of Possession	Amount Outstanding
B/O : Railway Road, Mogha	House Measuring 4 Marla 6 Sarsai 12 Sq. Feet. (1271 Square feet) Khasra No. 95/13(4-8), 12/2(5-2) 96/14/4(0-16), 17/1(2-4) 7/2(1-18)	11.01.2022	09.01.2023	Rs. 11,30,695.76
Borrower : Satish Kumar Wadhwa S/o Ved Parkash.	14/1(1-2) 15/1(0-14) 6/2(0-1) Khewat no 1460- 1466-1482- 1429, Khatoni No 1716-1722-1738-1682 as per jamabandi 1997-98 Vide Vaska No. 6929 Dated 03.03.2003 situated at Naam Dev Nagar, Near Band Phatak, Mogha in the name of Satish Kumar Wadhwa. Bounded as under		(Rupees Eleven Lakh Thirty Thousand Six Hundred Ninety Five and Paise Seventy six only) as on 31.12.2021 plus further interest and other charges thereon, thereafter, less repayments, if any.	

EMERALD LEASING F

Regd. Office: SCO 7

EXTRACT OF STATE UN-AUDITED FINANCIAL R

S. No.	Particulars
1	Total Income from operations (net)
2	Dividend
3	Other Income
4	Net Profit/ (Loss) for the period (before Exceptional and Extraordinary items)
5	Net Profit/ (Loss) for the period after Exceptional and Extraordinary items
6	Total Comprehensive Income for the and Other Comprehensive Income (
7	Equity Share Capital
8	Reserves excluding Revaluation Reserve
9	Earning Per Equity Share of Face Value Rs 10/-each (In Rs)
	1. Basic
	2. Diluted

Note:- 1. The above results have been revised held on January 9, 2023. 2. The above is filed with the Stock Exchange under I 2015.The full format of the Quarterly Form on the Company's website www.emeraldaccountingstandards.com (IND AS), notified. Companies (Indian Accounting Standards) with relevant rules issued thereunder and